

GOVERNMENT OF JAMMU AND KASHMIR
HOME DEPARTMENT
Civil Secretariat' Srinagar/Jammu.

Notification

Srinagar, the 10th of March, 2025.

S.O 61 .-In exercise of the powers conferred under Section 473 of the Bharatiya Nagarik Suraksha Sanhita (BNSS), 2023 read with S.O 2506 (E) of 2024 dated 28th of June 2024 of the Ministry of Home Affairs, Government of India, the Lieutenant Governor is pleased to order that the remaining term of imprisonment of the life convict prisoners, mentioned in the **Annexure** to this notification, shall be remitted with effect from the date of issuance of this notification, subject to the following conditions:

1. That they will maintain peace, good character and behaviour in the society at all times.
2. That they will not indulge into any unlawful activity which is prejudicial to the maintenance of the public order or security of State.
3. That they will not intimidate any member/relative of victims' family in any manner, whatsoever.
4. That they will ensure their presence before concerned Police station once in six months.
5. That they will furnish, both surety bond and personal bond, to the satisfaction of concerned Superintendent Jails before their release.
6. The Police Stations concerned will keep watch on the activities of the released prisoners. In case of violation of any of the conditions, their premature release shall be liable for cancellation.

By Order of the Lieutenant Governor.

Sd/-

(Chandraker Bharti) IAS

Principal Secretary to the Government.

Dated: 10 .03.2025

No. HOME-Jail/27/2025-10-HOME


Copy to:

1. Director General of Police, J&K.
2. Director General of Prisons, J&K.

3. Additional Director General of Police, CID, J&K.
4. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
5. Commissioner/Secretary to the Government, General Administration Department.
6. Divisional Commissioner, Kashmir.
7. Divisional Commissioner, Jammu.
8. Director, Archives, Archaeology and Museums, J&K.
9. Director Information, J&K with the request to have the notification published in the leading dailies of the UT of J&K.
10. Secretary to the Government, Department of Law, Justice and PA.
11. Pvt. Secretary to the Chief Secretary, J&K.
12. Pvt. Secretary to the Principal Secretary to the Government, Home Department.
13. Concerned file.
14. Stock file (w.2.s.c)


Copy also to the:

Joint Secretary (JKL), Ministry of Home Affairs, Government of India.


Under Secretary to the Government,
Home Department.

Annexure to Notification S.O of 2025 dated 10th March, 2025

S.No.	Name	Age	Gender	Offence u/s	Punishment	Period of imprisonment
1	Anil Singh S/o Sandal Singh R/o Shashtri Nagar H.No. 500, Upper Shiv Nagar, Jammu, J&K	57 years	Male	302 RPC	Life Imprisonment	More than 14 years as on 31.12.2024 (excluding remission)
2	Dev Raj S/o Sakhoo Ram @ Sukh Ram R/o Chak Jaffray Kana Chak Tehsil and District Jammu, J&K	54 years	Male	302 RPC	Life Imprisonment	More than 16 years as on 31.12.2024 (excluding remission)
3	Girdhari Lal S/o Jia Lal R/o Mangnar Tehsil Haveli District Poonch, J&K	50 years	Male	302,34, 201 RPC	Life Imprisonment	More than 14 years as on 31.12.2024 (excluding remission)


 Under Secretary to the Government,
 Home Department

10.03-25